

12.02 hrs

## PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF NATIONAL REMOTE SENSING AGENCY, SECUNDERABAD AND CENTRAL ELECTRONICS LTD., NEW DELHI FOR 1977-78 AND TWO STATEMENTS IN RESPECT OF THE REPORTS

THE PRIME MINISTER (SHRI MORARJI DESAI) : I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Secunderabad, for the year 1977-78 along with the Audited Accounts.

(ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and Accounts. [Placed in Library. See No. LT—2975/78]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report of the Central Electronics Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and Accounts. [Placed in Library. See No. LT—2976/78]

MERCHANT SHIPPING (CARRIAGE OF DANGEROUS GOODS) RULES 1978 AND MERCHANT SHIPPING (PREVENTION OF COLLISIONS AT SEA) AMDT. REGULATIONS, 1978

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section

458 of the Merchant Shipping Act, 1958:—

(1) The Merchant Shipping (Carriage of Dangerous Goods) Rules, 1978, published in Notification No. G.S.R. 1316 in Gazette of India dated the 4th November, 1978.

(2) The Merchant Shipping (Prevention of Collisions at Sea) Amendment Regulations, 1978, published in Notifications No G.S.R. 1317 in Gazette of India dated the 4th November, 1978. [Placed in Library. See No. LT—2977/78]

NOTIFICATION RE. CORRIGENDUM TO COTTON CONTROL ORDER, 1978

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES) : On behalf of Kumari Abha Maiti, I beg to lay on the Table a copy of Notification No. S.O. 3045 (Hindi and English versions) published in Gazette of India dated the 21st October, 1978 containing corrigendum to the Cotton Control Order, 1978, published in Notification No. S.O. 430 in Gazette of India dated the 18th February, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—2978/78]

NOTIFICATION RE. POWERS OF CERTAIN POLICE OFFICERS UNDER DELHI POLICE ACT, 1978

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) : I beg to lay on the Table a copy of Notification No. S.O. 670 (E) (Hindi and English versions) published in Gazette of India dated the 20th November, 1978 empowering every Additional Commissioner of Police, Deputy Commissioner of Police Additional Deputy Commissioner of Police and Assistant Commissioner of Police to exercise certain powers under the Code of Criminal Procedure, under section 71 of the Delhi Police Act, 1978. [Placed in Library. See No. LT—2979/78]